

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/141/2021

This the 13th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Farooq Ahmad Sheikh S/o Abdul Aziz Sehikh r/o Dudbugh, Tehsil and District Baramulla, Aged 22 years & Anr.

.....Applicants

(Advocate:- Mr. HAMZA PRINCE - Not Present)

Versus

1. State of J&K through Commissioner/Secretary to Govt. Education Department, Civil Secretariat, Jammu/Srinagar & Ors.

.....Respondents

(Advocate: Mr. _____)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 12.04.2021 nobody had joined the video conference on behalf of the applicants and today i.e. 13.07.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicants.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Sushil